

Agreement between India and Iran for import of Crude

367. SHRI ARJUN SETHI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether any agreement to import crude for India has recently been arrived between Iran and India; and

(b) if so, the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). In January, 1980 an agreement was concluded with Iran for the supply of 5 million tonnes of crude oil during 1980. No other contract for import of crude oil has been signed with that country.

Supply of electricity in Rural and Urban areas in Punjab

368. SHRI L S TUR: Will the Minister of ENERGY be pleased to state:

(a) what is the position about the supply of electricity to Rural and Urban areas in Punjab;

(b) if the supply is short, what steps are being taken to increase the supply;

(c) whether any new project is being sanctioned in Punjab to cope with the demand/need of electricity in the coming years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a): At present the requirement of power in Punjab is about 17.3 million units against which the availability, on an average, is of the order of 14.7 million units per day. The supply to rural consumers in Punjab is being given for 10 hours per day while in the case of urban consumers, the supply is being given for 17 hours per day.

(b) A number of steps have been taken by Punjab to increase the power availability in the State. These measures include:

(i) maximising generation at Bhatinda Thermal Power Station. Apart from undertaking repairs/improvements in the plant and equipment, adequate quality and quantity of coal is being arranged to fully meet the higher thermal generation targets,

(ii) expediting the completion of the following projects which are presently under various stages of construction in the State,

S.	Name of Scheme	Benefits during	
		1980-85	1985-90
		(MW)	(A W)
1	Shanon Ext. (H)	0	..
2	Mukherian (Hydro) . . .		117
3	Arandpur Sahib(H) . . .	131	..
4	Ropar (Hydro)	210	210
5	DeharExt. (H) (2x135) (Punjab's share)	158 40	..
6	Pong Extn. (H) (2x60) (Punjab's share)	29 88	..
TOTAL . . .		672 28	327 00

Punjab will also get a share of power from the Centrally owned power stations being set up at Singrauli, Baira-Siul, Salal, Narora (A), etc., and

(iii) steps are being taken to reduce the transmission and distribution losses in the State.

(c) and (d). The following schemes have been proposed by Punjab for augmenting the power availability in the State:

- (i) Thein Dam (Hydro) . . . 480 MW
 (ii) UBDC-II (Hydro) . . . 45 MW

These projects have been cleared by the Central Electricity Authority and are awaiting sanction of the Planning Commission. The benefits from these projects would, however, be available beyond 1985 to 1990, The Punjab State Electricity Board has also submitted a project report for expansion of Bhatinda thermal power station by two more units of 210 MW and the Shahpur Kandi (Hydro) project with a capacity of 94 MW. These proposals are presently under examination.

कावेरी जल विवाद

369. श्री निहाल सिंह : क्या सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कवेरी जल विवाद के सम्बन्ध में तैयार किए गए तकनीकी आंकड़ों के बारे में कर्नाटक, केरल, तमिलनाडू राज्यों तथा पांडिचेरी संघ राज्य क्षेत्र के बीच मतभेदों के कारण गतिरोध पैदा हो गया है;

(ख) यदि हां, तो क्या केन्द्रीय सरकार ने उक्त समस्याओं को सुलझाने में कोई कार्यवाही की है; और

(ग) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

सिंचाई मंत्रालय में राज्य मंत्री (श्री जियाउर्रहमान अंसारी) : (क) सम्बद्ध राज्यों के बीच तकनीकी आंकड़ों के सम्बन्ध में कुछ मतभेद रहे हैं।

(ख) और (ग). सिंचाई मंत्रालय के सचिव ने राज्यों के प्रतिनिधियों के साथ विचार-विमर्श किया था। मुख्य मंत्रियों द्वारा बातचीत के अगले दौर में इन विचार-विमर्शों के सारांश पर विचार किया जाएगा।

Dandakaranya Development Authority

370. SHRI BASUDEB ACHARYA: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether decision has been taken to wind-up Dandakaranya Development Authority; and

(b) if so, the action Government propose to take for the proper rehabilitation of the displaced persons?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) No, Sir.

(b) The displaced persons rehabilitated in the Project are provided relief and rehabilitation assistance as per prescribed norms. The agricultural families are provided with developed land, bullocks, agricultural inputs, housing, homestead well, loan for subsidiary occupation and maintenance grant during the initial period of settlement. The small trade business families are provided with business loan and houses and some agricultural land in rural areas only. Infrastructural facilities as well as civic amenities like roads, irrigation projects, tanks, tubewells, schools and medical institutions are provided by the Project for all the settlers wherever feasible and necessary.